

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 366 OF 2017 &
IA NOS. 932 & 933 OF 2017**

Dated: 16th November, 2017

Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N.K. Patil, Judicial Member

In the matter of:

Maharashtra State Electricity Distribution Company Ltd. ... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant (s) : Mr. G. Saikumar
Ms. Nikita Choukse
Ms. Tamanna Goyal

Counsel for the Respondent(s) : Mr. Pradeep Dahiya for R-2

ORDER

The learned counsel appearing for the Appellant submitted that there is no delay in filing the Appeal. Therefore, he submitted that the instant IA No. 932 of 2017 (for delay in filing) may be dismissed as not pressed. The submissions made by the learned counsel for the Appellant as stated above are placed on record. The instant Application being IA No. 932 of 2017 filed by the Appellant is dismissed as not pressed at the request of the learned counsel appearing for the Appellant. Order accordingly.

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Issue notice in the Appeal as well as in the Application for Stay returnable on 12.01.2018. Dasti, in addition, is permitted. Mr. Pradeep Dahiya, learned counsel takes notice on behalf of respondent no.2.

List the matter on 12.01.2018. In the meantime, respondents are directed to file reply in the Application for Stay within four weeks i.e. on or before 15.12.2017 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 02.01.2018 after serving copy on the other side.

(Justice N.K. Patil)
Judicial Member

(I. J. Kapoor)
Technical Member

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